

Rehabilitation and resettlement of displaced STs

2862. SHRI V. VIJAYASAI REDDY: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that as per the Report prepared by the National Commission for Scheduled Tribes presented to Hon'ble President of India, a critical observations was made regarding improper rehabilitation and resettlement of displaced Scheduled (STs);

(b) if so, the details thereof;

(c) whether it is also a fact that project affected people have been given land which is not cultivable and in some case livelihood has been deprived after rehabilitation;

(d) whether the Commission recommended for revision of compensation package; and

(e) if so, the steps taken by the Ministry thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) to (e) National Commission for Scheduled Tribes (NCST) had presented a special Report of the Commission on "Indira Sagar Polavaram Project Affected Tribal People". In its Report, the Commission has recommended certain measures to be taken by the Government of Andhra Pradesh for the effective implementation of constitutional safeguards and other measures for the protection, welfare and socio-economic development of the Scheduled Tribes who are affected on account of Polavaram Irrigation Project. The Report, *inter alia*, recommends that the Andhra Pradesh Government should provide land fit for cultivation, provide alternative means of livelihood to those without land holding, create adequate social infrastructure in resettlement colonies, completes R&R work well ahead of commissioning of the Project, etc.

The works of Rehabilitation and Resettlement (R&R) are being carried out by the State Government. The State Government has set up district level grievance cell for sorting out grievances of displaced people, if any. Commissioner (R&R), Govt of Andhra Pradesh is the Appellate Authority at State level to dispose off any appeal against the decision(s) of district level grievance cell. This mechanism is aligned with Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act- 2013. Ministry of Water Resources, River Development and Ganga Rejuvenation has also constituted a Monitoring Committee with Secretary, Ministry of

Tribal Affairs as its Chairperson on 12th Sep, 2017 to oversee the implementation of LA and R&R works. The Committee has met four times since its constitution.

As reported by the State Government, there are 56,495 ST Project Displaced Families (PDFs) due to Polavaram Irrigation Project. Out of these, 1317 PDFs had been shifted to Resettlement colonies duly providing all infrastructure facilities. State has further informed that only cultivable lands are allotted to ST PDFs as per Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act (RFCTLARR), 2013.

Allocation under NGP

2863. SHRI DEREK O'BRIEN : Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the budgetary allocation and expenditure under the Namami Gange Programme (NGP) since 2014, year-wise; and

(b) the details of funds received as proceeds from sales from the Namo App?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SATYA PAL SINGH): (a) The year-wise details of the budget allocation and amount released by Government of India to National Mission for Clean Ganga (NMCG) and subsequently by NMCG to State Government/State Programme Management Groups (SPMGs)/Central Public Sector Undertakings (CPSUs)/Other Executing Agencies from Financial Year 2014-15 to 30 November 2018, under the Namami Gange Programme are given below:

Financial Year	Final allocation	Releases/Expenditure by Government of India	Releases/Expenditure by National Mission for Clean Ganga
(Rupees in Crore)			
2014-15	2,053.00	326.00	170.99
2015-16	1,650.00	1,632.00	602.60
2016-17	1,675.00	1,675.00	1,062.81
2017-18	3,023.42	1,423.22	1,625.11
2018-19*	2,370.00	1,075.00	1,532.59
TOTAL	10,771.42	6,131.22	4,994.10

(* updated up to 30 November 2018)